IN THE HIGH COURT FOR THE STATE OF TELANGANA

AT HYDERABAD

THE HONOURABLE SMT. JUSTICE TANGIRALA MADHAVI DEVI

WRIT PETITION NO.38647 OF 2026

(CNR No. HBHC010795862026)

DATED : 19.11.2026

Between:

Dr. Botcha Anusha

... Petitioner

AND

The State of Telangana and 4 others

... Respondents

ORDER

This Writ Petition is filed seeking a direction to respondents No.2 and 3 to take immediate steps to delete/remove the derogatory and defamatory videos uploaded on the online portals of respondents No.4 and 5, pertaining to the petitioner, pursuant to the complaint dated 12.11.2026 submitted by the petitioner.

2. Heard learned counsel for the petitioner and Sri D. Pradeep, learned Assistant Government Pleader for Home, appearing for respondents No.1 to 3.

3. Learned Assistant Government Pleader for Home has furnished a copy of the written instructions received by him and submitted that, the petitioner lodged a complaint dated 12.11.2026 and pursuant thereto, F.I.R.No.1470 of 2026 was registered on 13.11.2026 on the file of Cyber Crime Police Station, Cyberabad Commissionerate, for the offences punishable under Sections 356, 78 and 79 of the Bharatiya Nyaya Sanhita, 2023, and Sections 67 and 66-E of the Information Technology Act, 2000. It is further submitted that the respondent police have taken steps to get the defamatory, vulgar and unparliamentary posts, around 33 posts, removed from the concerned online platforms. It is stated that, out of the said 33 posts, 31 posts have already been removed, and steps are being taken to remove the remaining two posts as well. It is also submitted that the Investigating Officer is conducting the investigation promptly, impartially and in a sincere manner and that

an appropriate report will be filed before the competent Court in accordance with law.

4. Learned counsel appearing for the petitioner submitted that the respondents may be directed to take appropriate action whenever any such derogatory or vulgar videos pertaining to the petitioner are uploaded on social media platforms. In support of the said submission, learned counsel placed reliance upon the order passed by this Court in W.P.No.18055 of 2026, wherein the respondents therein were directed to take appropriate steps for removal of objectionable material whenever a representation is made by the petitioner therein.

5. Having regard to the above submissions, this Court deems it fit and proper to dispose of this Writ Petition with a direction to respondent No.3 to issue appropriate directions to respondents No.4 and 5, upon receipt of any representation from the petitioner regarding the uploading of derogatory, defamatory or objectionable videos or posts pertaining to the petitioner, and respondents No.4 and 5, after verification of the same, shall take necessary steps for removal of such material from their respective online/social media

platforms, in accordance with the applicable provisions of law, including the Information Technology (Intermediary Guidelines and Digital Media Ethics Code) Rules, 2021, (commonly known as the Social Media Rules) as updated and amended from time to time, including the amendments dated 10.02.2026.

6. With the above directions, this Writ Petition is disposed of. No order as to costs.

7. Pending miscellaneous petitions, if any, in this Writ Petition shall stand closed.

JUSTICE T. MADHAVI DEVI

Date: 19.11.2026
NOTE: ***Issue C.C. by 20.11.2026***
B/o.
PRN

THE HONOURABLE SMT. JUSTICE TANGIRALA MADHAVI DEVI

WRIT PETITION NO.38647 OF 2026

Date: 19.11.2026
NOTE: ***Issue C.C. by 20.11.2026***
B/o.
PRN